

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A.NO. 060/824/2016 Date of order:- 19.1.2018.
M.A.No.060/455/2017
M.A.No.060/456/2017

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**
Hon'ble Mrs.P.Gopinath, Member (A).

Vandana Yadav d/o Sh. Anil Kumar, r/o H.No.1413, Sector 25,
Bhaskar Colony, Chandigarh.

.....Applicant.

(By Advocate :- Mr. Balram Prashar vice Sh.S.S.Ray)

Versus

1. Central Administrative Tribunal, Principal Bench, New Delhi, through the Registrar, Copernicus Marg, New Delhi.
2. Central Administrative Tribunal, Chandigarh Bench, through the Registrar, Sector 17, Opposite Shivalik View Hotel, Chandigarh.
3. Administrative Member/Head of the department, Chandigarh Bench of the Central Administrative Tribunal.

...Respondents

(By Advocate : Shri Alankrit Bhardwaj vice Sh. Namit Kumar).

ORDER (Oral)

Sanjeev Kaushik, Member (J):

Learned counsel for the applicant fails to comply with the last order despite grant of various opportunities. Even today, he submitted that he is unable to comply with the earlier order.

2. Considering the above, we are left with no option but to dismiss this petition, at this stage, for non-compliance of earlier order. MAs also stand disposed of.

(SANJEEV KAUSHIK)
MEMBER (J)

(P.GOPINATH)
MEMBER (A).

Dated:- January 19, 2018.

Kks

